

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**RAJYA SABHA**  
**QUESTION NO07.03.2011**  
**ANSWERED ON**

**ASSESSMENT OF IMPACT OF NEW LEGISLATIONS ON JUDICIARY .**

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Shri Parshottam Rupala

Will the Minister of COALLAW & JUSTICE be pleased to state :-

(a) whether the Ministry is considering to conduct detailed studies to evaluate probable impact on our judicial system before making or implementing any law, as without a detailed study in this regard, it is creating huge burden on our judicial system and it may also be a reason for slow judicial proceeding and rising corruptions in our judicial system; and

(b) if so, the details thereof?

**ANSWER**

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

(a) and (b): The Government had set-up a Task Force for examining the feasibility of Judicial Impact Assessment in India as follow up action on the directions of the Hon`ble Supreme Court in the case of Salem Advocates Bar Association Vs. Union of India. The Task Force had presented its Report on 16.06.2008. The Report of the Task Force on Judicial Impact Assessment was forwarded to ail State Governments / High Courts for their views. Only few States / High Courts have sent their comments so far.